## **Proposal for More Powers to CBI**

4951. SHRI R.S.GAVAI:

SHRI SWARAJ KAUSHAL:

Will the PRIME MINISTER be pleased to stale:

(a) whether Government have any proposal to provide more powers to CBI;

(b) if so, the details thereof;

(c) whether Government have mooted the concept of "Federal crimes" to expedite the functioning of CBI and for removing the hurdles that come in accoplishing its task without getting permission from the State Government; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE OF THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) and (b) The CBI derives its powers from the Delhi Special Police Establishment Act, 1946. The structure and functioning of the Central Bureau of Investigation had come under detailed scrutiny of the Supreme Court in the Vineet Narain Case. The Court had, in its judgement dated 18.12.97 in the aforesaid case, given certain directions for improvement of the functioning of the CBI. The Government have decided to implement the aforesaid judgement of the Court and action has been taken accordingly.

(c) There is no such proposal under consideration of the Government at present.

(d) Does not arise.

## Holidays bring Work in Government Offices to Standstill

4952. SHRI SURYABHAN PATIL VAHADANE: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has drawn to the news-item captioned "Holidays bring work in Government offices to standstill" appearing in Hindustan Times dated 14th April, 2000;

(b) if so, what are Government's views;